

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1335 of 2019

IN THE MATTER OF:

Shrem Residency Pvt. Ltd.

...Appellant

Versus

GRG Estates Pvt. Ltd.

...Respondent

For Appellant: Mr. Pulkit Deora, Mr. Ayushman Bhutani

Mr. Utsav Vasudeva, Advocates

For Respondent: Mr. Vishesh Issar and Mr. Ravi Sehgal, Advocates

With

Company Appeal (AT) (Insolvency) No. 1336 of 2019

IN THE MATTER OF:

Shrem Residency Pvt. Ltd.

...Appellant

Versus

Shraman Estates Pvt. Ltd.

...Respondent

For Appellant: Mr. Pulkit Deora, Mr. Ayushman Bhutani

Mr. Utsav Vasudeva, Advocates

For Respondent: Mr. Vishesh Issar and Mr. Ravi Sehgal, Advocates

O R D E R

16.03.2020

The Learned Counsel for Respondent says that Respondent will file Reply in both the Appeals by 18th March, 2020. Learned Counsel for Appellant may file Rejoinder within a week thereafter.

List the Appeal 'For Admission (After Notice) on **15th April, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

Basant B./md